

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
CP-107/241-242/ND/2023
IA/221/2023

IN THE MATTER OF:
Ms. Harmeet Kaur

...APPLICANT

Vs.

M/s. Techno Agroherbal Pvt. Ltd. and Ors.

...RESPONDENT

Section
U/s 241-242

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Rajat Jain, Adv. along with
Ms. Harmeet Kaur, Petitioner.

For the Respondent

:Mr. Rajendra Singh Rathore, Adv.
for R-6 & R-7.

ORDER

Due to paucity of time, matter is adjourned to **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)